

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/13038/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the th 12 December, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2022/3715 Dated 07.12.2022

Sir,

With reference to the above, I am directed to inform you that you have availed 11 and ½ days of casual leave so far in the current year. As such, you have been granted **earned leave for 5 days w.e.f. 08.12.2022 to 12.12.2022 with station leave permission, from the evening of 07.12.2022 till the morning of 12.12.2022**, subject to submission of your leave admissibility report from the office of the Principal Accountant General, Assam, Guwahati alongwith duly filled in leave application in prescribed format. You have been granted permission to take the official vehicle at own cost. Further, you have been asked to hand over charge to the Additional District & Sessions Judge, Chirang, Kajalgaon and in his absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/13039-13039(A)/A, dated , 12-12-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
Sd/-